BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE AT PUNE

MISCELLANEOUS APPLICATION NO. 11/2023 (WZ)

IN

ORIGINAL APPLICATION NO. 194 of 2018 (PB)

(DISPOSED OF ON 16.12.2020)

Ashish Rohidas Shinde & Another -----Applicant

V/s

Lonavala Municipal Council and Others. -----Respondents

REPLY AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO.6

PAPER BOOK

(KINDLY SEE INSIDE FOR INDEX)

ADVOCATE FOR THE RESPONDENT NO.6

NOTARY ★ MAHENDRA ARVIND NANGARE DIST. PUNE (MAH.) Regn. No. 15432 Exp. Dt. 09/10/2024 GOVERNMENT OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE AT PUNE

MISCELLANEOUS APPLICATION NO. 11/2023 (WZ)
IN

ORIGINAL APPLICATION NO. 194 of 2018 (PB)

(DISPOSED OF ON 16.12.2020)

Ashish Rohidas Shinde & Another ---Applicant

V/s

Lonavala Municipal Council and Others. ---Respondents

AFFIDAVIT

ON BEHALF OF THE RESPONDENT NO.6

I, Dr. Rajesh Bhagwatrao Deshmukh, Age-53 yrs, District Collector, Collector Office, Dist. Pune, do hereby state on solemn affirmation as under:-

1. I say that, the applicants have filed the present Miscellaneous Application No. 13 of 2023 (WZ) before this Hon'ble Tribunal. This Hon'ble Tribunal on 05.10.2023 passed an order directing the Respondent No. 6 – Collector, Pune to verify and submit the compliance report of the action undertaken by the Respondent No. 1 to remove the illegal and unauthorised encroachment from River Indrayani near Survey No. 24, Village Bhushi, Taluka Maval, District Pune in term of the Final order dated 16.12.2020 of this Hon'ble Tribunal in the O. A. No. 194 of 2018.

2. I say that, one day prior to the last date of 21.11.2023 the Respondent No. 1 had submitted a part compliance regarding the action taken but I was not able to file any affidavit due to scarcity

NOTARY
MAHENDRA ARVIND NANGARE
DIST. PUNE (MAH.)
Regn. No. 15432
Exp. Dt. 09/10/2024
GOVERNMENT OF INDIA

of time, the same was also brought to the Notice of this Hon'ble Tribunal by the counsel representing me.

3. I say that, on 24.11.2023, Respondent No. 1 has submitted a final action taken and compliance report vide its letter no. LoNaPA – 09 /Bhushi/Sr.No.24,C.T.S.No.1/N.G.T.Case No.194/18/2023-24/716 along with the photographs of the impugned site. A Copy of the said action taken & compliance report of the Respondent No. 1 along with its English translation and the photographs of the impugned site is herewith annexed and marked as **"Annexure A Colly"**.

4. I say that, a representative from the Tahsildar Maval, Office, namely Mr. Amol Patil (Resident Naib Tahsildar Maval) representing the Collector Pune, was present on the site during the process of removal of illegal encroachment being undertaken by the Respondent No. 1.

5. I say that, by the Order of this Hon'ble Tribunal dated 16.12.2020 following were the observations of the Joint Committee :

"II. The Committee has observed that Prakash Porwal has done following illegal activities.

a) He has made dumping in Indrayani River Bed by constructing retaining wall on the north side of Survey No. 24. He has as also constructed a temporary swinging foot bridge from the encroached area on the north side to the northern bank of the Indrayani River. The same is also illegally constructed.

b) Mr. Porwal has also made dumping for construction for illegal approached road by dumping in the Indrayani River on south east boundary of Survey No. 24 and has also constructed an illegal gate, retaining wall and fencing.

c) He has also constructed illegal fencing on the north western boundary. He has also in possession of encroached area to on the north side of Survey No. 24 which has been reclaimed by illegal dumping and construction of retaining wall in Indrayani River.

CONCLUSION

The committee has conclusion on the basis of the demarcation dt. 24.12.2019 and the objections filed by the applicant that Mr.Prakash Porwal has made and illegal

GOVERNMENT OF INDIA
Regn. No. 10432
Exp. Dt. 09/10/2024

dumping encroachment in the Indrayani River of 257 sq.mtr partially towards north west boundary, north boundary and south east boundary of Survey No. 24 in Indrayani River. The Committee had decided that the local authority shall take appropriate action of removing dumping and encroachment as per the procedure as early as possible. This decision shall be submitted with the Hon'ble National green Tribunal Nodal Agency Chief Officer, Lonavala Municipal Council."

The Hon'ble Tribunal had directed the Respondent No. 1 to take remedial action accordingly.

6. I say that, on perusal of the Action taken report submitted by the Respondent No. 1 and by the verification done by the Tahsildar Maval, Office, in my opinion I have come to the conclusion as follows:

   a. 8 trees planted by the Respondent No. 5 in the area of the River Indrayani encroached by Respondent No. 5 has been uprooted and replanted by the Respondent No. 1.

   b. The illegal constructed retaining wall and dumping carried out by the Respondent No. 5 has been completely removed by the Respondent No. 1.

   c. Entire encroachment of 257 sq. mtr, as demarcated by the DSLR, Wadgaon in the Survey Map no. 1443/2019 dated 24/12/2019 has been removed by the Respondent No. 1.

   d. Illegal gate and approach road constructed by Respondent No. 5 by dumping in River Indrayani along with illegally constructed temporary swinging foot bridge has been removed by the Respondent No.1. Since the approach road is connected with the main road in order to prevent any accidents at night, the police officers have barricaded the site and sealed it.

7. I say that, the Chief Officer of Lonavala Municipal Council has also requested my office to file this compliance report before the Hon'ble Tribunal as per the order of this Hon'ble tribunal *and also to request the Hon'ble Tribunal to pardon the Respondent No. 1 for the delay in compliance of this Hon'ble tribunal and to waive off the additional fine imposed on Respondent No. 1.*

8. I say that, on pursing the all the communications, chain of events and the action taken by the Respondent No. 1, I am of the opinion that this Hon'ble Tribunal may instruct the Respondent No. 1 to take the following Remedial action as follows: -

   a. That the Respondent No.1 i.e. Lonavala Municipal Council (the Local Authority) to take preventive measures and to ensure that no further encroachment or dumping is carried out in River Indrayani by Respondent No. 5 to construct the approach road / swinging foot bridge etc, abutting the River Indrayani.

   b. That the Respondent No. 1 i.e. Lonavala Municipal Council (the Local Authority) to Ensure that instead of a simple barricade a proper Wall is constructed at the edge of the main pubic road to avoid any accidents or mishappenings and to avoid further encroachments.

   c. Any other order or directions as the Hon'ble Tribunal may be pleased.

Hence this Affidavit.

NOTARY ★ GOVERNMENT OF INDIA ... 5432 ... Dt. 09/10/2024

Verification

I, Dr. Rajesh Bhagwatrao Deshmukh, Age-53 yrs District Collector, Collector Office, Dist. Pune, do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to 8 and that it is true to the best of my knowledge and belief.

Hence, verified this at Pune on 4th day of December, 2023

Affiant

I know Affiant

(District Collector, Pune)

Advocate

BEFORE ME

MAHENDRA ARVIND NANGARE
NOTARY, GOVT. OF INDIA
PUNE DIST. MAHARASHTRA
Regd No 15432 Exp Dt 09/10/2024

NOTARY ★ MAHENDRA ARVIND NANGARE DIST PUNE (MAH.) Regn. No. 15432 Exp. Dt. 09/10/2024 ★ GOVERNMENT OF INDIA

NOTED AND REGISTERED
AT SR. NO. 1749/2023
DATE 04 DEC 2023

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

ANNEXURE A COLLY
326

लोणावळा नगरपरिषद

लोणावळा, ता. मावळ, जि. पुणे ४१०४०१

दूरध्वनी: अध्यक्ष (०२११४) २७३७६३/ मुख्याधिकारी २७३७६४. उपमुख्याधिकारी: २७५४६४.
कार्यालय २७५४६३, फैक्स (०२११४) २७५४६३ E-mail: lmc1877@gmail.com

जा.क्र.:- लोनप -09/भूशी/स.क्र.24,सि.स.क्र.1/एन.जी.टी.केस क्र.194/18/2023-24/1716 दि. 24/11/2023

प्रति,

मा. जिल्हाधिकारी,
जिल्हाधिकारी कार्यालय,
पुणे.

विषय :- मा. हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.१९४/२०१८
मौजे भूशी, लोणावळा, स.क्र.२४, सि.स.क्र.१ या जागेवरील अनाधिकृत भरावाबाबत.

संदर्भ :- 1) मा. राष्ट्रीय हरित लवाद न्यायालय (NGT) दि.१६/१२/२०२० रोजीचा आदेश.
2) मा. राष्ट्रीय हरित लवाद न्यायालय (NGT) दि.०५/१०/२०२३ रोजीचा आदेश.
3) या कार्यालयाकडील जा.क्र.लोनप 09/अतिक्रमण/अ.बां./2023-24/4001 दि.09/11/2023 रोजीचा कार्यालयीन आदेश.
4) या कार्यालयाकडील जा.क्र.:- लोनप -०९/भूशी/स.क्र.२४.सि.स.क्र.१/एन.जी.टी.केस क्र.१९४/ १८/ कारवाई/२०२३-२४/४०४२ दि.१३/११/२०२३ रोजीचा कार्यालयीन आदेश.
५) या कार्यालयाकडील कार्यालयीन आदेश जा.क्र.लोनप 09/अतिक्रमण/अ.बां./2023-24/4081 दि.22/11/2023 रोजीचा कार्यालयीन आदेश.
६) मा. राष्ट्रीय हरित लवाद, पुणे येथे दिनांक 21/11/2023 रोजीच्या सुनावणी दरम्यान दाखल करण्यांत आलेले शपथपत्र.
7) मा. राष्ट्रीय हरित लवाद, पुणे येथे Original application No.194/2018 प्रकरणात भुमि अभिलेख कार्यालय वडगाव मावळ यांचे कार्यालयाकडून तयार करण्यांत आलेला आणि अतिक्रमनाचे अचूक क्षेत्र दर्शविणारा सर्वे नं. 24 (नविन सर्वे नं. 1 भुशी) चा मोजणी नकाशा मो.र.नं. 1443/2019
8) सहा. नगररचनाकार नगरपरिषद लोणावळा यांचा दिनांक 24/11/2023 रोजीचा अहवाल.

महोदय,

उपरोक्त विषयाचे अनुषंगाने सविनय सादर करण्यात येते कि, मा. राष्ट्रीय हरित लवाद, पुणे येथे लोणावळा नगरपरिषद हद्दीमधील सर्वे न. 24 (नविन सर्वे नं. 1 भुशी) येथील अनाधिकृत भराव व अतिक्रमण या संदर्भात Original Application No. 194/2018 हे प्रकरण दाखल झालेले आहे. प्रस्तुत प्रकरणामध्ये नगरपरिषद लोणावळा हे प्रतिवादी क्रमांक 1 आहेत. सदर प्रकरणी मा. राष्ट्रीय हरित लवाद पुणे यांचेकडून उपरोक्त संदर्भ क्रमांक 1 व 2 प्रमाणे आदेश पारित करण्यांत आलेले आहेत. प्रस्तुत आदेशामध्ये प्रतिवादी क्रमांक 1 यांनी कोणत्या प्रकारची कारवाई करावयाची आहे याबाबत स्पष्ट निर्देश नमूद करण्यात आलेले आहेत. मा. राष्ट्रीय हरित लवाद पुणे यांचे समक्ष प्रस्तुत प्रकरण सुरु असताना दाखल तक्रारीचे अनुषंगाने जागेवर नेमके किती अतिक्रमण व अनधिकृत भराव टाकण्यात आलेला आहे याची निश्चिती करण्या करिता लवादाच्या निर्देशानुसार एका समितीचे गठण करण्यात आलेले होते. सदर समिती मधील प्राधिकरणांसाठी नगरपरिषद लोणावळा यांनी नोडल एजन्सी म्हणून काम करावे असे ही निर्देश लवादा कडून पारित करण्यात आलेले होते. मा. लवादाच्या

लिपीक 28/11/23
जिल्हाधिकारी कार्यालय, पुणे
नगरपालिका प्रशासन शाखा

निर्देशानुसार प्रस्तुत कमिटीने प्रत्यक्ष स्थळ पहाणी करुन त्यांचा अहवाल मा. राष्ट्रीय हरित लवाद यांचे समक्ष [illegible] होता. त्याचबरोबर प्रत्यक्ष जागेवर निश्चित कोणत्या ठिकाणी व किती प्रमाणात अनाधिकृत भराव व अतिक्रमण झालेले [illegible] या संदर्भात भुमि अभिलेख कार्यालय, वडगाव मावळ याने प्रत्यक्ष मोजणी करुन उपरोक्त संदर्भ क्रमांक 8 चा मोजणी नकाशा मा. हरित लवादाच्या समक्ष सादर केलेला आहे. यानंतर मा.राष्ट्रीय हरित लवादाच्या निर्देशानुसार गठीत संयुक्त समितीच्या अहवालानुसार व भुमि अभिलेख कार्यालयाकडील मोजणी नकाशा नुसार कारवाई करण्याचे स्पष्ट निर्देश मा. राष्ट्रीय हरित लवाद पुणे यांचे कडून देण्यात आलेले आहेत. सदर निर्देशानुसार कारवाई करुन त्याबाबतचा अहवाल मा. राष्ट्रीय हरित [illegible] पुणे यांना प्रतिवादी क्रमांक 1 म्हणून नगरपरिषद लोणावळा कार्यालयाला सादर करावयाचा आहे.

प्रस्तुत प्रकरणात मा. राष्ट्रीय हरित लवाद पुणे यांचे आदेशानंतर वेळोवेळी नगरपरिषद कार्यालयाकडून कारवाई करण्याचा प्रयत्न केला गेला परंतु दिनांक 23/11/2023 अखेर पर्यंत नगरपरिषद कार्यालयाकडून मा. राष्ट्रीय हरित लवाद पुणे यांचे निर्देशानुसार संपूर्ण कारवाई समाप्त न झाल्याने तशा प्रकारचे शपथपत्र नगरपरिषद कार्यालयाला मा. राष्ट्रीय हरित लवाद पुणे यांचे समक्ष सादर करता आलेले नाही. तथापि, प्रतिवादी क्रमांक 1 (लोणावळा नगरपरिषद) यांचेकडून दिनांक 23/11/2023 व दिनांक 24/11/2023 या दिवशी नगरपरिषदेचे सर्व अधिकारी व कर्मचारी यांच्या सहाय्याने मा. राष्ट्रीय हरित लवाद पुणे यांचे कडून पारित केलेले उपरोक्त संदर्भ क्रमांक 1 व 2 च्या आदेशातील निर्देशानुसार प्रत्यक्ष जागेवर संपूर्ण कारवाई करण्यांत आलेली आहे. मा.राष्ट्रीय हरित लवाद पुणे यांचेकडून संदर्भ क्रमांक 2 च्या आदेशामध्ये प्रस्तुत प्रकरणामध्ये प्रतिवादी क्रमांक 1 यांचेकडून जी कारवाई करण्यात येणार आहे (मा. न्यायालयाचे निर्देशानुसार) त्या अनुषंगाने मा. जिल्हाधिकारी कार्यालयाला (Compliance Report) शपथपत्र दाखल करण्याचे नमूद केलेले आहे. त्यामुळे मा. महोदयां [illegible] कार्यालयाला प्रतिवादी क्रमांक 1 यानी या संदर्भात केलेल्या कारवाईचा संपूर्ण व सविस्तर अहवाल देणे अपेक्षित व [illegible] आहे. सदर बाब विचारात घेवून दिनांक 23/11/2023 व 24/11/2023 रोजी प्रतिवादी क्रमांक 1 यांनी मा. न्यायालयाच्या निर्देशानुसार जी संपूर्ण कारवाई केलेली आहे त्या संदर्भातील अहवाल आपणा सोबत आपल्या कार्यालयाला सविनय सादर करण्यात येत आहे.

प्रस्तुत प्रकरणात आपले कार्यालयाकडून मा. तहसिलदार वडगाव मावळ यांना प्रतिवादी क्रमांक 1 यांनी जी कारवाई केलेली आहे त्या अनुषंगाने अहवाल सादर करण्याकरिता दिनांक 20/10/2023 रोजीच्या पत्रान्वये प्राधिकृत करण्यात आलेले आहे. त्यामुळे प्रस्तुत अहवालाची प्रत त्याचे कार्यालयाला देखील या कार्यालयाकडून सादर करण्यात येत आहे.

अहवाला सोबत केलेल्या कारवाईचे जी.पी.एस. फोटोग्राफ्स देखील सादर करण्यांत येत आहेत.

तरी, वरिल प्रमाणे नमूद तपशिलाचे व सोबत जोडलेल्या कागदपत्रांचे अवलोकन होण्यास विनंती आहे.

आपला विश्वासू,

25.11.2023

(अशोक साबळे)
मुख्याधिकारी
लोणावळा नगरपरिषद

प्रत -

1) मा. तहसिलदार, वडगाव मावळ
मा. जिल्हाधिकारी कार्यालय पुणे यांचेकडून आपणाला प्रस्तुत प्रकरणी अहवाल देण्यासाठी प्राधिकृत करण्यात आलेले आहे. त्यामुळे प्रतिवादी क्रमांक 1 (नगरपरिषद लोणावळा) यांचे कार्यालयाकडून करण्यात आलेल्या कारवाईचा संपूर्ण अहवाल आपले कार्यालयाला देखील सादर करण्यात येत आहे.

दि.२४/११/२०२३

अहवाल

मा. राष्ट्रीय हरित लवाद, पुणे येथे लोणावळा नगरपरिषद हद्दीमधील सर्वे न. २४ (नविन सर्वे नं. १) येथील अनाधिकृत भराव व अतिक्रमण या संदर्भात Original application No. 194/2018 हे प्रकरण दाखल झालेले आहे. प्रस्तूत प्रकरणामध्ये नगरपरिषद लोणावळा हे प्रतिवादी क्रमांक 1 आहेत. सदर प्रकरणी मा. राष्ट्रीय हरित लवाद पुणे यांचेकडून उपरोक्त संदर्भ क्रमांक 1 व 2 प्रमाणे आदेश पारित करण्यांत आलेले आहेत. प्रस्तुत आदेशामध्ये प्रतिवादी क्रमांक 1 यांनी कोणत्या प्रकारची कारवाई करावयाची आहे याबाबत स्पष्ट निर्देश नमूद करण्यात आलेले आहेत.

प्रस्तुत प्रकरणामध्ये नगरपरिषद कार्यालयाकडून यापूर्वी जी कारवाई करण्यात आलेली होती त्या संदर्भात शपथपत्राद्वारे वेळोवेळी मा. राष्ट्रीय हरित लवाद, पुणे यांचे समक्ष माहिती प्रतिवादी क्रमांक 1 यांचेकडून सादर करण्यात आलेली आहे. या संदर्भात दिनांक 21/11/2023 पर्यंत प्रतिवादी क्रमांक 1 यांचेकडून जी कारवाई करण्यात आलेली होती त्या संदर्भात दिनांक 21/11/2023 रोजीच्या सुनावणी मध्ये शपथपत्र दाखल करण्यात आलेले आहे. सदर सुनावणी मध्ये मा. न्यायालयाचे निर्देशानुसार पुर्ण करण्यात आलेले काम व उर्वरित काम या संदर्भातील माहिती देखील शपथपत्राद्वारे दाखल करण्यात आलेली आहे. प्रस्तुत सुनावणी मध्ये मा. राष्ट्रीय हरित लवाद, पुणे यांनी प्रतिवादी क्रमांक 1 यांना दिनांक 28/11/2023 पर्यंत संपूर्ण कारवाई पूर्ण करण्याचे कडक निर्देश दिलेले आहेत. त्या अनुषंगाने प्रतिवादी क्रमांक 1 यांचेकडून दिनांक 22/11/2023 रोजी कारवाईसाठी सविस्तर कार्यालयीन आदेश पारित करण्यात येवून दिनांक 23/11/2023 हा दिवस निश्चित केला गेला. प्रतिवादी क्रमांक 1 यांचेकडून या कामासाठी नगरपरिषदेचे सर्व अधिकारी व कर्मचारी तसेच 2 जेसीबी, 1 पोकलॅन मशीन, 2 हायवा टिपर व इतर यंत्रसामुग्री याचा वापर करण्यात आला. दिनांक 23/11/2023 रोजी मुख्याधिकारी लोणावळा नगरपरिषद यांनी आदेशात नमूद केलेनुसार सर्व अधिकारी कर्मचारी यंत्रणेसह सकाळी ठिक 10.00 वा. घटनास्थळी दाखल झाले. मा. न्यायालयाच्या आदेशानुसार होणा-या या कारवाई संदर्भात प्रतिवादी क्रमांक 5 यांना एक दिवस अगोदर कार्यालय प्रमुख व सहा. नगररचनाकार यांचेकडून सूचित करण्यात आलेले होते. तसेच, कारवाई दरम्यान कायदा व सुव्यवस्था संदर्भात कसलाही प्रश्न उपस्थित होवू नये याकरिता पोलीस विभागाला विनंती करुन त्यांचेकडून आवश्यक पोलीस बंदोबस्त देखील घेण्यात आलेला होता. यानुसार त्या विभागाचे मनुष्यबळ देखील नगरपरिषद अधिकारी व कर्मचारी यांचेसोबत कारवाईच्या ठिकाणी निश्चित केलेल्या वेळी उपस्थित होते.

प्रत्यक्ष जागेवर सकाळी ठिक 10.00 वा. नगरपरिषद लोणावळा यांचे नियुक्त सर्व अधिकारी व कर्मचारी यांचे उपस्थित कारवाई सुरु करण्यात आली. यामध्ये, मुख्यत: Swinging Foot bridge याचे संपूर्णत: निष्कासन करणे, तसेच नॉर्थवेस्ट दिशेला Fencing सदृष्य रचना हटविणे आणि दाव्याचा विषय असलेल्या मालमत्तेला जाणा-या Approach Road वरिल अनाधिकृत भराव व अतिक्रमण संपूर्णत: निष्कासित करणे (हे सर्व भुमि अभिलेख कार्यालय वडगाव मावळ यांनी त्यांचे दिनांक 24/12/2019 रोजीच्या मो.र.नं. 1443/2019 या मोजणी नकाशामध्ये दर्शविल्यानुसार करावयाचे होते) असे काम पूर्ण करावयाचे होते.

कारवाईला सुरुवात झालेनंतर प्रथमत: नॉर्थ वेस्ट दिशेला Fencing सदृष्य असलेली संरचणा हटविण्याचे काम सुरु करण्यात आले. सदर संरचणा पूर्णपणे हटविल्यानंतर त्याचे जीपीएस फोटोग्राफ्स घेण्यात आलेले आहेत. अहवालासोबत सदर फोटोग्राफ्स सादर करण्यात येत आहेत. यानंतर, नॉर्थ दिशेला असलेला Swinging Foot bridge हटविण्याचे काम सुरु करण्यात आले. यासाठी कटर व जेसीबी मशीन्स चा वापर करण्यात आला. सदर काम सुरु असताना घटनास्थळी मधमाश्यांनी काम करणा-या नगरपरिषदेच्या अधिकारी व कर्मचा-यांच्या पथकावर हल्ला केल्यामुळे तेथून सर्वच अधिकारी व कर्मचा-यांना तात्काळ बाहेर पडावे लागले. यामध्ये खाली स्वाक्षरी करणार यांचेसह नगरपरिषदेचे अधिकारी व पोलीस अधिकारी यांना देखील मधमाश्यांनी चावा घेतला. या कारणामुळे काही काळ काम स्थगित करावे लागले. थोडया वेळाने पुन्हा घटनास्थळी अधिकारी व कर्मचारी यांनी कामाला सुरुवात केली. परंतु, पुन्हा थोडया वेळाने सर्वांना त्याच त्रासाला सामोरे जावे लागले. असा प्रकार किमान 4 ते 5 वेळा घडल्यामुळे दुपारच्या सत्रामध्ये मोठ्या प्रमाणावर वेळ वाया गेला व यंत्रणेला

काम करता आले नाही. या नंतर नगरपरिषद अधिकारी कर्मचारी यांनी चेह-याला गुंडाळण्याचे मोठे टॉवेल व डोक्यात घालावयाची टोपी परिधान करुन तशाही परिस्थितीमध्ये काम सुरु ठेवले. Swinging Foot bridge चे संपूर्ण निष्कासन झाल्यानंतर मा. न्यायालयाच्या आदेशातील व प्रतिवादी क्रमांक 1 यांनी लेखी नमूद केलेल्या उर्वरित कामापैकी अंतिम अशा Approach Road वरील अनधिकृत भराव काढण्याच्या कामाला सुरुवात करण्यात आली. तत्पूर्वी याच ठिकाणी असलेले एक शोभेचे झाड मुळापासून काढून त्याच परिसरातील अन्य ठिकाणी Re-Plant केले गेले. तदनंतर, Approach Road येथील अनाधिकृत भराव काढण्याच्या कामाला सुरुवात करण्यात आली. सदर ठिकाणी MSEDCL या विभागाची H.T. Line जात असल्यामुळे मशीनरीद्वारे कामाला मर्यादा येत होत्या. त्यामुळे देखील त्या ठिकाणी वेगाने काम करता आले नाही. तसेच ज्या ठिकाणी काम सुरु होते त्याच्या लगत आय.एन.एस. शिवाजी यांची संरक्षक भित असल्याने व त्याला कसलाही धोका होणार नाही अशा पध्दतीने कामकाज करावयाचे होते त्यामुळे देखील नगरपरिषदेला त्या ठिकाणी काम करताना खूप वेळ घ्यावा लागला. सदर कारवाई सुरु असताना सायंकाळी 5 ते 9 या कालावधीत कार्यालय प्रमुख मा. राष्ट्रपती महोदय यांचे नियोजीत दौ-याच्या अनुषंगाने आयोजीत बैठकीसाठी इतर ठिकाणी गेलेले असताना त्या कालावधीत प्रतिवादी क्रमांक 5 यानी विविध प्रकारे नगरपरिषदेचे अधिकारी व कर्मचारी यांचेमध्ये संभ्रम निर्माण करुन कामाला विलंब केला. तदनंतर, खाली स्वाक्षरी करणार हे पुनश्च: घटनास्थळी दाखल झाले व कामाला सुरवात केली. मा. न्यायालयाने दिलेल्या निर्देशानुसार प्रतिवादी क्रमांक 1 यांचेकडून निष्कासनाची संपूर्ण कारवाई दिनांक 24/11/2023 रोजी पहाटे 4.00 वा. समाप्त झाली. सदर संपूर्ण कारवाई दरम्यान त्याचे व्हीडीओ शुटींग व वेळोवेळी जीपीएस फोटो घेण्यात आलेले आहेत. तसेच, कारवाई पूर्वीचे व कारवाई नंतरचे असे देखील फोटोग्राफ्स घेण्यात आलेले आहेत. मुख्य रस्त्यापासून दाव्याचा विषय असलेल्या मालमत्तेला ज्या ठिकाणाहून प्रवेश करता येत होता तो संपूर्ण भराव निष्कासित केल्यानंतर त्या ठिकाणी एक Steep Slope निर्माण झाल्यामुळे रात्रीच्या वेळी वाहन चालकांना कसलाही धोका निर्माण होवू नये याकरिता रात्रीच त्या ठिकाणी पोलीस विभागाकडील बॅरीकेटींग लावून तो संपूर्ण भाग बंदिस्त करण्यात आला.

प्रस्तुत प्रकरणात प्रतिवादी क्रमांक 1यांनी जी कारवाई केलेली आहे त्या संदर्भातील Compliance Report मा. महोदयांच्या कार्यालया मार्फत मा. राष्ट्रीय हरित लवाद, पुणे यांचे समक्ष सादर करण्यात येणार आहे. याच अनुषंगाने आपले कार्यालयाकडून मा. तहसिलदार वडगाव मावळ यांना प्राधिकृत करण्यात आलेले आहे. त्यानुसार प्रतिवादी क्रमांक 1 यांचे कार्यालयाकडून मा. तहसिलदार वडगाव मावळ यांचे कार्यालयाला त्यांचेकडील एक जबाबदार अधिकारी कारवाई दरम्यान घटनास्थळी उपस्थित ठेवावा याकरिता विनंती पत्र देण्यात आलेले होते. त्यानुसार त्यांचे कार्यालयाकडून श्री. अमोल पाटील निवासी नायब तहसिलदार तहसिल कार्यालय, वडगाव मावळ हे कारवाई दरम्यान घटनास्थळी उपस्थित होते. याच अनुषंगाने ही संपूर्ण कारवाई भुमि अभिलेख कार्यालयाकडून तयार करण्यात आलेल्या मोजणी नकाशाच्या आधारे व नकाशात दर्शविल्यानुसार पार पाडली जाणार होती, त्यासाठी त्यांचे कार्यालयाकडील एक जबाबदार अधिकारी किंवा सर्वेअर कारवाईचे ठिकाणी उपस्थित असावा यासाठी त्यांचे कार्यालयाला देखील विनंती पत्र देण्यात आलेले होते. परंतू, त्याचे कार्यालयाकडून कोणीही अधिकारी वा कर्मचारी संपूर्ण कारवाई समाप्त होईपर्यंत घटनास्थळी फिरकले सुध्दा नाहीत. मुळात भुमि अभिलेख कार्यालयाकडून तयार करण्यात आलेल्या नकाशाच्या आधारावर कारवाई करताना नगरपरिषद लोणावळयाच्या अधिका-यांना हद्दी व खूणांबाबत (भुमि अभिलेख कार्यालयाकडून विविध रंगात दर्शविण्यात आलेल्या भागांची हद्दी व खुणांबाबतच्या संदर्भातील निश्चिती) काही शंका उपस्थित झाल्यास त्याचे तात्काळ जागेवर निरसन करुन देण्यासाठी त्या कार्यालयाचे अधिकारी कारवाईचे दरम्यान उपस्थित असणे अत्यंत आवश्यक होते, परंतू सदर कार्यालयाकडून या संदर्भात प्रतिवादी क्रमांक 1 यांचे कार्यालयाला कसलाही सकारात्मक प्रतिसाद शेवट पर्यंत मिळाला नाही. तरी देखील नगरपरिषद अधिकारी व कर्मचारी यांचेकडून मा. न्यायालयाच्या आदेशानुसार संपूर्ण कारवाई करण्यात आली.

प्रतिवादी क्रमांक 1 यांचेकडून दिनांक 23 /11/2023 व 24/11/2023 रोजी कारवाई दरम्यान महाराष्ट्र प्रदूषण नियंत्रण महामंडळाकडून कोणीही अधिकारी व कर्मचारी उपस्थित नव्हते. कारवाई दरम्यान उपस्थितीसाठी त्यांना देखील कारवाई पूर्वी

सूचित करण्यात आलेले होते. याशिवाय पाटबंधारे विभाग, पुणे यांचे कार्यालयाकडील अधिकारी काही कालावधीसाठी कारवाईचे ठिकाणी उपस्थित होते.

कारवाई सुरु असताना ज्या ठिकाणी मशीनरीचा वापर करण्यात येत होता त्या ठिकाणी MSEDCL ची H.T. Line असल्या कारणाने संबंधित विभागाला कसलीही संभाव्य जिवीतहानी होऊ नये याकरिता त्या ठिकाणचा विदयुत पुरवठा खंडीत करण्या करिता विनंती करण्यात आलेली होती. त्यानुसार कारवाई सुरु असतानाच्या कालावधीमध्ये त्या ठिकाणाचा विदयुत पुरवठा खंडीत होता. दिनांक 24/11/2023 रोजी पहाटे 4.00 चे सुमारास संपूर्ण कारवाई पूर्ण झाल्यानंतर त्वरीत MSEDCL चे कर्मचा-यांना बोलावून त्या ठिकाणचा विदयुत पुरवठा पुर्ववत करण्यात आला. प्रतिवादी क्रमांक 1 यांचेकडून सादर करण्यात आलेल्या व येत असलेल्या जीपीएस फोटोमध्ये देखील ही बाब स्पष्ट होते.

प्रस्तुत प्रकरणामध्ये प्रतिवादी क्रमांक 1 यांचेकडून जो अनाधिकृत भराव काढण्यात आला तो नगरपरिषदेकडील 2 हायवा टिपरच्या मदतीने त्या लगत नगरपरिषदेच्या मालकीच्या असलेल्या स्मशानभुमी मधील मोकळ्या जागेमध्ये स्थलांतरित करण्यात आलेला आहे.

मा. राष्ट्रीय हरित लवाद, पुणे यांनी प्रस्तुत प्रकरणामध्ये आदेश पारित करुन साधारणत: तीन वर्षाचा कालावधी लोटलेला आहे, परंतु दिनांक 23/11/2023 अखेर पर्यंत प्रतिवादी क्रमांक 1 यांना संपूर्ण कारवाई पूर्ण करता आलेली नव्हती. तसेच आदेशानंतर त्याच्या अंमलबजावणीसाठी प्रचंड विलंब झाल्यामुळे मा. राष्ट्रीय हरित लवाद, पुणे यांनी वेळोवेळीच्या सुनावणीमध्ये प्रतिवादी क्रमांक 1 यांचे कामाबाबत नाराजी व्यक्त केलेली होती. तसेच या संदर्भात विलंब होत असल्या कारणाने प्रतिवादी क्रमांक 1 यांना प्रथम 5 लक्ष, नंतर 3.75 लक्ष, नंतर एक लक्ष व तदनंतर (दिनांक 5/11/2023 पासून ते कारवाई पूर्ण होईपर्यंत) प्रतिदिन रु. 25,000/- दंड केलेला आहे. सदर बाबींचे गांर्भीय विचारात घेवून आणि कोणत्याही परिस्थितीमध्ये आणखी विलंब होणार नाही यासाठी प्रतिवादी क्रमांक 1 यांनी वेळेचा कसलाही विचार न करता दिनांक 23/11/2023 रोजी सुरु केलेली कारवाई दुस-या दिवशी दिनांक 24/11/2023 रोजी पहाटे 4.00 वा. पर्यंत सुरु ठेवली व न्यायालयाच्या निर्देशाचे पालन करुन कारवाई पूर्ण केली.

वरिल प्रमाणे मा. न्यायालयाच्या निर्देशानुसार दिनांक 23 व 24/11/2023 रोजी केलेल्या कारवाईचा अहवाल आपल्या कार्यालयाला सविनय सादर करण्यात येत आहे. अहवालामध्ये नमूद बाबींनुसार मा. राष्ट्रीय हरित लवाद, पुणे या ठिकाणी आपले कार्यालयामार्फत Compliance Report सादर करण्यात यावा व चालु असलेला दंड प्रतिवादी क्रमांक 1 यांना मा. राष्ट्रीय हरित लवाद, पुणे यांचेकडून माफ होवून मिळावा यासाठी विनंती करण्यात यावी हि नम्र विनंती.

आपला विश्वासू,

२५.११.२०२३

(अशोक साबळे)
मुख्याधिकारी
लोणावळा नगरपरिषद

LONAVALA MUNICIPAL COUNCIL,
Lonavala, Tal. Maval, Dist. Pune 410 401,
==
Tele: President (02114) 273663/Chief Officer 273764, Deputy Chief Officer:275464
Office: 275463, Fax: (02114) 275463
Email: lmc1877@gmail.com
==

Outward No. L09/B/S24/C1/N194/18/2023-24/ 716,
Dated 24.11.2023.

To,
Honourable collector,
Collector officer,
Pune.

Sub:- Honourable Green Tribunal, New Delhi WZ Case no. 194/2018.
For unauthorized leveling of s. no. 24, c. s. no. 1, Bhushi, Lonavala.

Ref:1. Order dated 16.12.2020 of Honourable Green Tribunal.
2. Order dated 5.10.2023 of Honourable National Green Tribunal.
3. Our order outward no. L09/ E/ U/ 2023 /24/4001 DATED 9.11.2023.
4. Our order No. L09/B/ S24.1/ N194 / A/ 2023.24.4042 DATED 13.11.2023.
5. Our order no. L09/E/A/2023.24/4081 dated 22.11.2023.
6. Affidavit filed during hearing dated 21.11.2023 with Honourable Green Tribunal, Pune.
7. Survey plan no. 1443/2019 of s. no. 24, new S. No. 1, Bhushi showing correct land of encroachment and drafted by City survey office, Wadgaon, Maval under original application no. 194.2018 with Honourable National green tribunal, Pune.
8. Report dated 24.11.2023 of Assistant town planner, Lonavala town council.

Sir,

With reference to above, submitting kindly that, original application no. 194/2018 is filed with Honourable National Green Tribunal, Pune regarding unauthorized leveling and encroachment of S. No. 24, New S. No. 1, Bhushi, Lonavala Municipal Council Jurisdiction, Lonavala Municipal Committee is defendant no. 1 under case, Honourable National Green Tribunal, Pune passed said order reference no. 1 and 2 on said case, it is clear in the said order that the action to be taken by defendant no. 1, a committee is appointed on instruction of tribunal to confirm the encroachment and unauthorized leveling of property carried during pendency of said case with Honourable National Green Tribunal, Pune, Tribunal passed order for Town Municipal Council Lonavala to work as Nodal agency for authorities of said committee, this committee submitted its report with Honourable National green tribunal on inspecting site personally on instruction of Honourable tribunal, and survey plan is submitted with Honourable Green Tribunal under said reference no. 8 on surveyed directly by Survey Office, Vadgaon, Maval regarding unauthorized leveling and encroachment carried at property actually, Honourable National Green Tribunal Pune passed order to act as per survey plan of survey office and report of joint committee appointed on instruction on Honourable National green tribunal, then its report is to be submitted with Lonavala Municipal council office as

defendant no. 1 with Honourable National Green Tribunal, Pune on acting under said instructions.

Municipal Council office tried to act from time to time on order of Honourable National Green Tribunal, Pune under case, but such affidavit could not be submitted with Honourable National Green Tribunal, Pune by Municipal council office, since full action was not over under instructions of Honourable National Green Tribunal, Pune by Town Council office before 23.11.2023, but full action is taken at property directly under said order no. 1 and 2 passed by Honourable National Green Tribunal, Pune through all officer and employee of town council on 23.11.2023 and 24.11.2023 by defendant no. 1 Lonavala Municipal council, order ref. no. 2 of Honourable National Green Tribunal, Pune is mentioned to submit affidavit compliance report with Honourable collector office accordingly as instructed by Honourable court of the action to be taken by defendant no. 1 under case, hence full and detailed report is expected and required to submit of the action taken by defendant no. 1 with Honourable office, defendant no. 1 acted fully as instructed by Honourable court on 23.11.2023 and 24.11.2023 on said point, its report is kindly submitted with your office and you.

Your office authorized Honourable tahsildar Vadgaon Maval under letter dated 20.10.2023 to submit its report by def. no. 1 under case, hence we submitted said report copy with his office.

G. P. S. photo graph of action taken is submitted with report.

Hence requested to consider said details and document enclosed.

Yours faithfully,
Sd/-,
Ashok Sable,
Chief officer,
Lonavala Town Council.

Copy to-

1. Honourable Tahsildar, Vadgaon, Maval,
   Honourable collector office Pune authorized you to submit report under case, hence report of action taken by defendant no. 1 Lonavala town committee is submitted with you.

REPORT

Original application no. 194/2018 is filed with Honourable national green tribunal, Pune regarding unauthorized leveling and encroachment at s. no. 24, new s. no. 1, Lonavala Town Council Jurisdiction, Municipal Council Lonavala is defendant no. 1 under case, Honourable National Green Tribunal, Pune passed said order ref. no. 1 and 2 under case, said order is clear the action to be taken by defendant no. 1.

Action is taken earlier by Municipal council office under case, defendant no. 1 submitted its affidavit personally with Honourable National Green Tribunal, Pune from time to time, defendant no. 1 taken action before 21.11.2023 regarding same, affidavit is submitted in hearing dated 21.11.2023 regarding same, it informed the work completed and work balance on order of Honourable court in said affidavit is submitted under affidavit. Honourable National Green Tribunal, Pune asked the defendant no. 1 in said hearing to act thereon before 28.11.2023, defendant no. 1 passed order for action thereon on 22.11.2023 and date 23.11.2023 is fixed, defendant no. 1 used all officer and employee of Municipal council and 2 JCB, 1 poklan machine, 2 Aiwa Dumpers and other machinery. For this work, all officer, employee reached site at 10.0 a. m. with machinery under order of Chief officer, Lonavala Municipal council on 23.11.2023. Chief officer and assistant town planner one day in advance notified the defendant no. 5 regarding action to be taken under order of Honourable court, and also asked for police protection to the police department so as to ensure that no any problem for law and order during action arises. Accordingly human resources of said department were present at time fixed at place of action with Municipal council officer and employees.

Action started in presence of all officer and employee appointed by Municipal Council Lonavala at 10.0 a. m. at site directly, where removal of mainly swinging foot bridge, fencing at north west side and unauthorized dumping and encroachment on approach road reaching the property of subject suit had to be completed as per the survey plan no. 1443/2019 dated 24.12.2019 of Survey Office Vadgaon Maval.

The work commenced with removal of structure at fencing at north west side and its gps photo graphs were clicked the said photo graph is submitted with report, then started removing swinging foot bridge or north side, with the help of cutter and jcb machine used for same, all officer and employee required to leave from there immediately since honey bees at site attacked officer and employees of Municipal council working there, honey bees started biting the officer of Municipal council and officer of police with office chief there and hence the work was stopped for some time due to same. Officer and employee started working at site again after some time, but again after some time everyone faced the same trouble and a lot of time was wasted in afternoon session since this is repeated about 4- 5 times and worker could not work. Then Municipal council officer, worker continued working with wearing big towel folded on face and cap on head in said condition. On completion of the removal of the Swinging Bridge, as per the Orders of the Hon.Tribunal and as per the Affidavit of the Defendant No. 1 the remaining work of removal of Dumping done to construct illegal approach road was commenced. Prior to this a fully grown show plant was uprooted completely and planted somewhere else. Then we started removing unauthorized dumping of approach road. Since H. T. line of MSEDCL department is passing there, the machinery could operate

partially. This also hampered the speed of the work progress. Also at the said location is the adjoining security wall of I.N.S. shivaji and care had to be taken that the said wall is not damaged hence we could not carry out the work speedily and required a lot of time to do the same. During the ongoing work the Chief Officer of the Lonavala Municipal Council had to go for a meeting from 5 to 9 for organizing the visit of Hon. President of India, to Lonavla, during this said time the Defendant No. 5 by various means confused the Council officers and workers and didn't allow them to work. Thereafter the Chief Officer returned and entered the impugned site and resumed the work. As per the orders of the Hon. Tribunal, the Lonavala Municipal Council completed the entire work on 24.11.2023 at morning 4.00 am. Also GPS photographs and video shooting have been taken of the impugned site prior to the removal of encroachment and after completion of the work. A steep slope was created along the main road towards the impugned site as the illegal dumping was removed and hence to avoid accidents at night the police officers created a temporary barricade and sealed the said site.

In the present case the Defendant no.5 has taken the action and a detailed report of the same has to be submitted to Hon. Tribunal vide your office. Accordingly your office has appointed the Tahsildar Maval, as your authorized representative. Accordingly a letter requesting the Tahsildar Maval to send their authorized person to be present during the action being in process was sent by the Defendant No. 1. And accordingly Shri Amol Patil Resident Additional Tahsildar Tahsil Office, Wadgaon Maval was present at the impugned site while the work was in process. In the same context the entire process of removal of illegal encroachment was going to be done based on the Survey Map prepared by the Land Record Office and hence a request letter was also submitted to their office to either send their authorized representative or a Surveyor during the removal work. But no officer nor any Surveyor from the Land Record Office visited the site till the completion of the work. Mainly his officer was most required to be present there during work to clear at site immediately, if any doubt is arised to confirm boundary and marking of land showed in various colours by city survey office for boundary and marking for officer of municipal council Lonavala to act under plan drafted by city survey office, but defendant no. 1 office not received response from said office, but municipal council officer and worker acted fully under order of Honourable court.

No officer and worker of Maharashtra pollution control board was present for work on 23.11.2023 and 24.11.2023 being done by defendant no. 1, they were asked before work to attend the work, and officer of irrigation department, Pune office were present at site for some time.

It was requested to the concerned department to cut the electricity supply so as to not cause any harm from any electric line. Since H. T. line of Msedcl is passing there, where machinery is used during work, hence electricity supply there was cut in period of work, electricity supply is started again there on calling MSEDCL staff immediately on completing work fully at 4.0 a. m. on 24.11.2023, it is cleared under GPS photo clicked, submitted by defendant no. 1.

The dumping which was removed by the Defendant No.1 was transported to a nearby cremation ground of the Defendant No. 1 with the help of 2 dumpers. town councils.

Three years are passed on order passed by Honourable National green tribunal, Pune under case, but defendant no. 1 could not complete work before 23.11.2023, and Honourable National Green Tribunal, Pune expressed dissatisfaction on work of defendant no. 1 in hearing from time to time due to this delay in the work First Rs. 5 lakh then 3.75 lakh then one lakh and then Rs. 25,000/- daily fine from 5.11.2023 before completing work was imposed as penalty on defendant no. 1. For the completion of work the defendant no. 1 continued work started on 23.11.2023 without considering time till 24.11.2023 at 4.00 a. m.

Report of action taken on 23.11.2023 and 24.11.2023 on instructions of Honourable court as above is kindly submitted with your office, Honourable Collector Office has to submit the compliance report with Honourable National green tribunal, Pune, hence kindly requesting to submit this report with the Honourable Tribunal and also request the Tribunal to waive of the ongoing Fine imposed of the Lonavla Municipal Council.

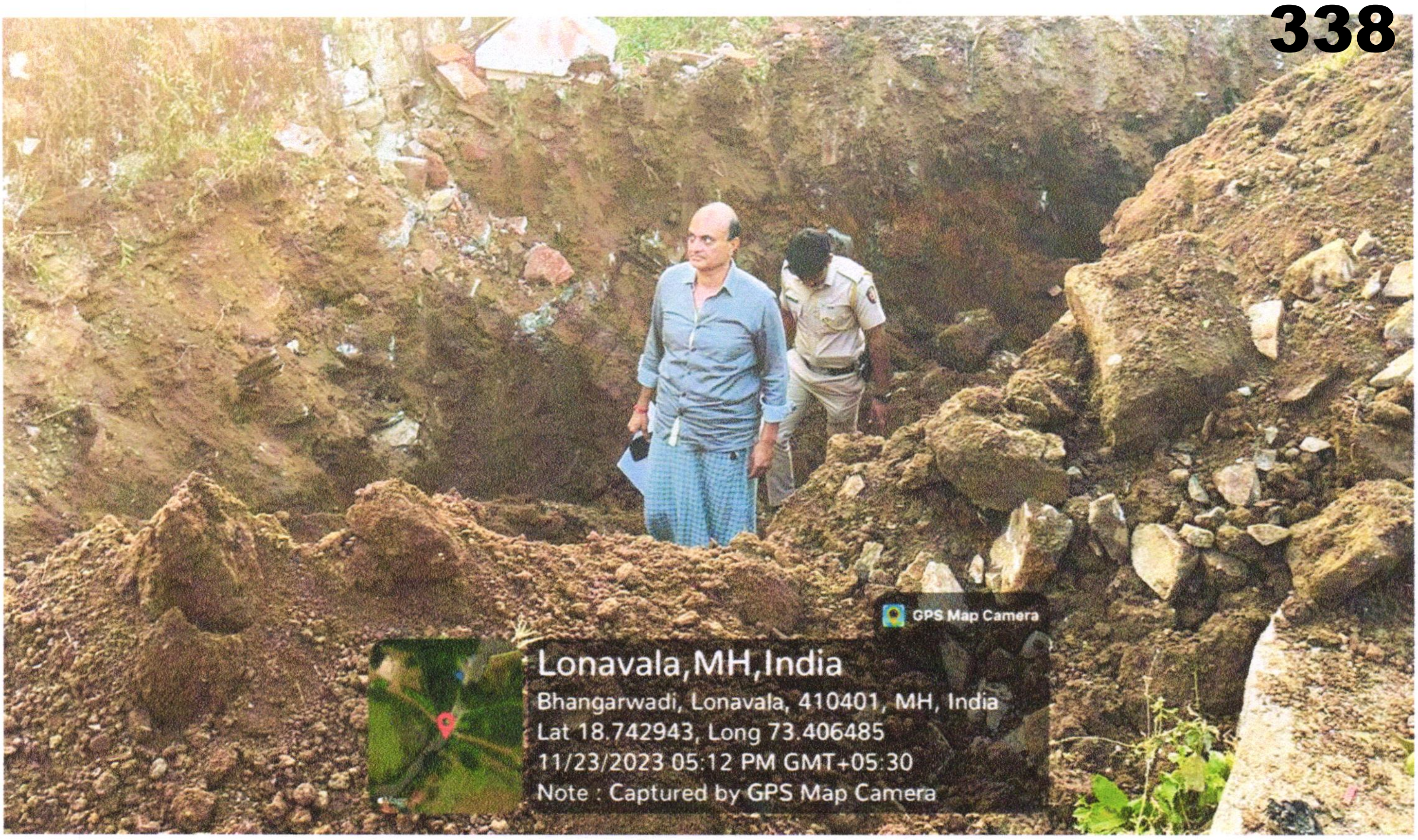
Yours faithfully,
Sd/-,
Ashok Sable,
Chief officer,
Lonavala Town Council.

GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.743036, Long 73.406353
11/23/2023 02:05 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Lat 18.743004, Long 73.406466
11/23/2023 01:39 PM GMT+05:30
Note : Captured by GPS Map Camera

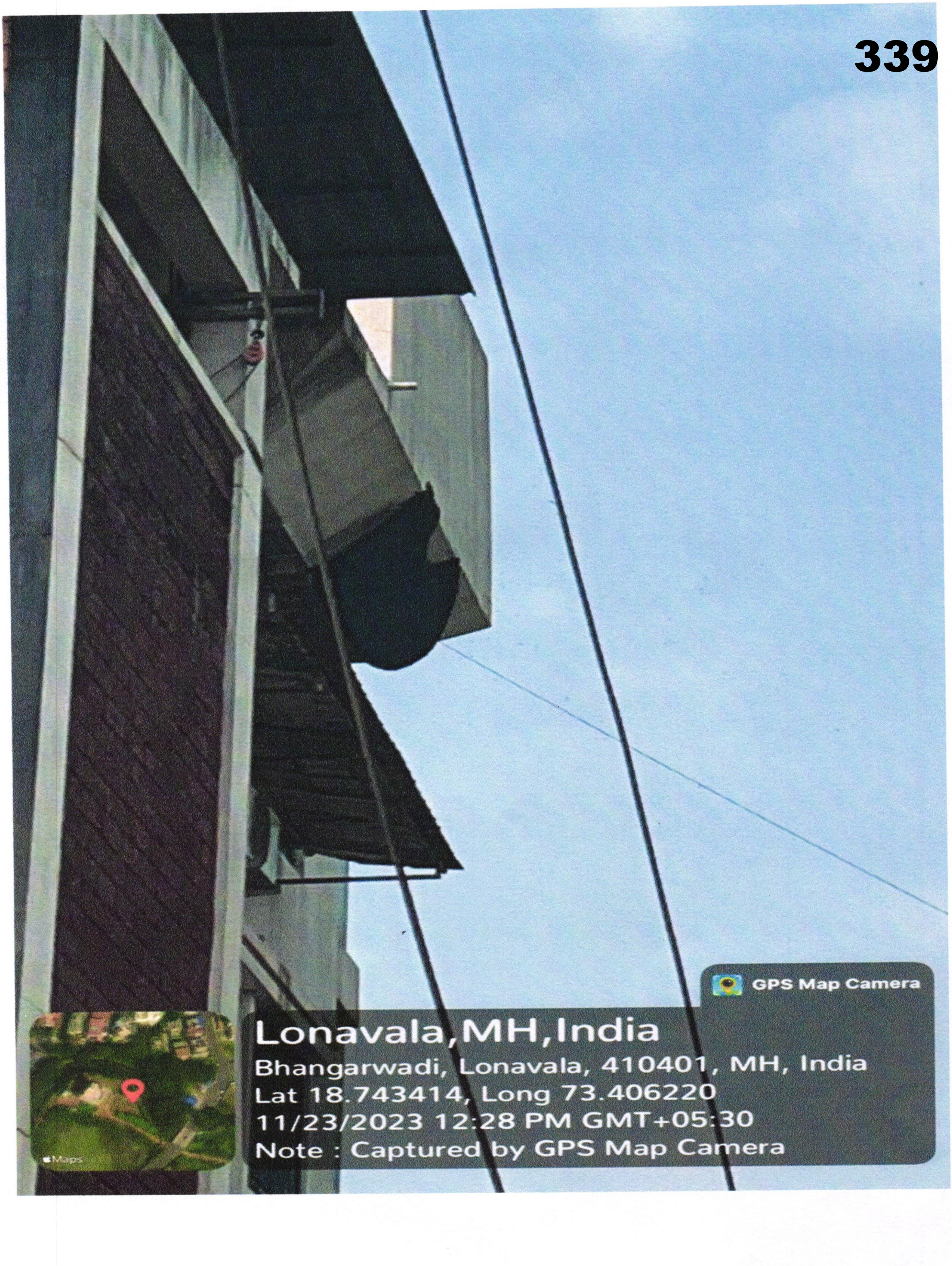
GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.742909, Long 73.406469
11/23/2023 05:13 PM GMT+05:30
Note : Captured by GPS Map Camera

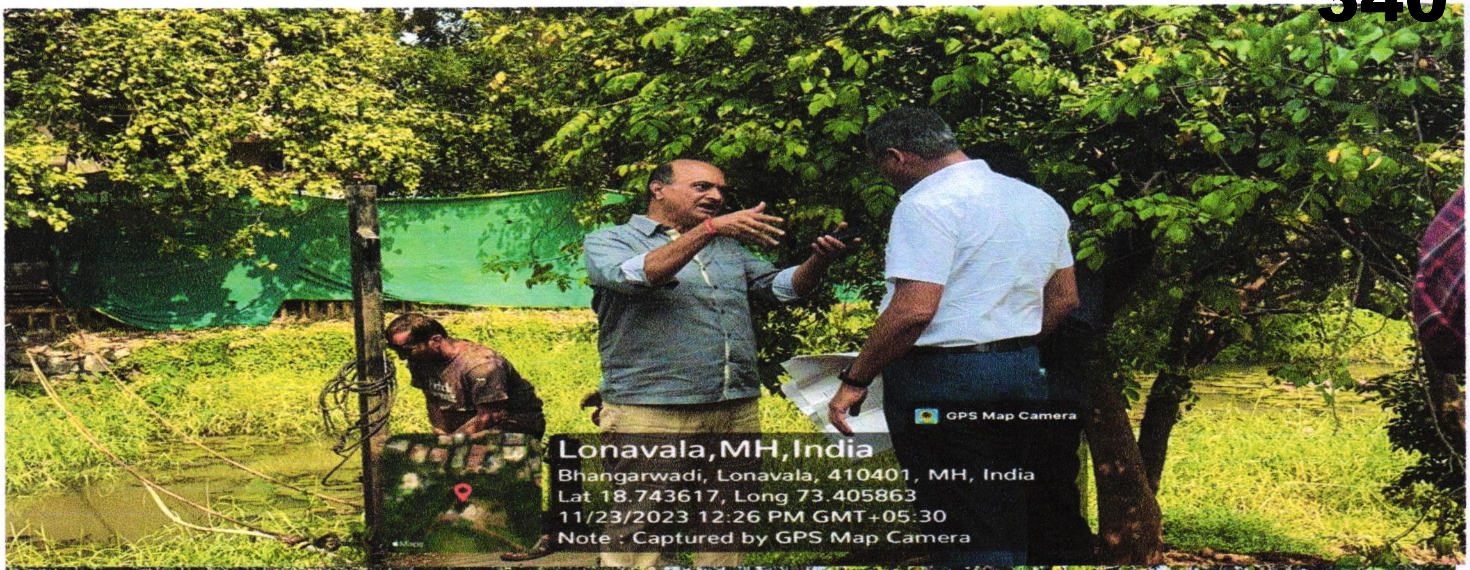
GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.742924, Long 73.406441
11/23/2023 05:14 PM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.742943, Long 73.406485
11/23/2023 05:12 PM GMT+05:30
Note : Captured by GPS Map Camera

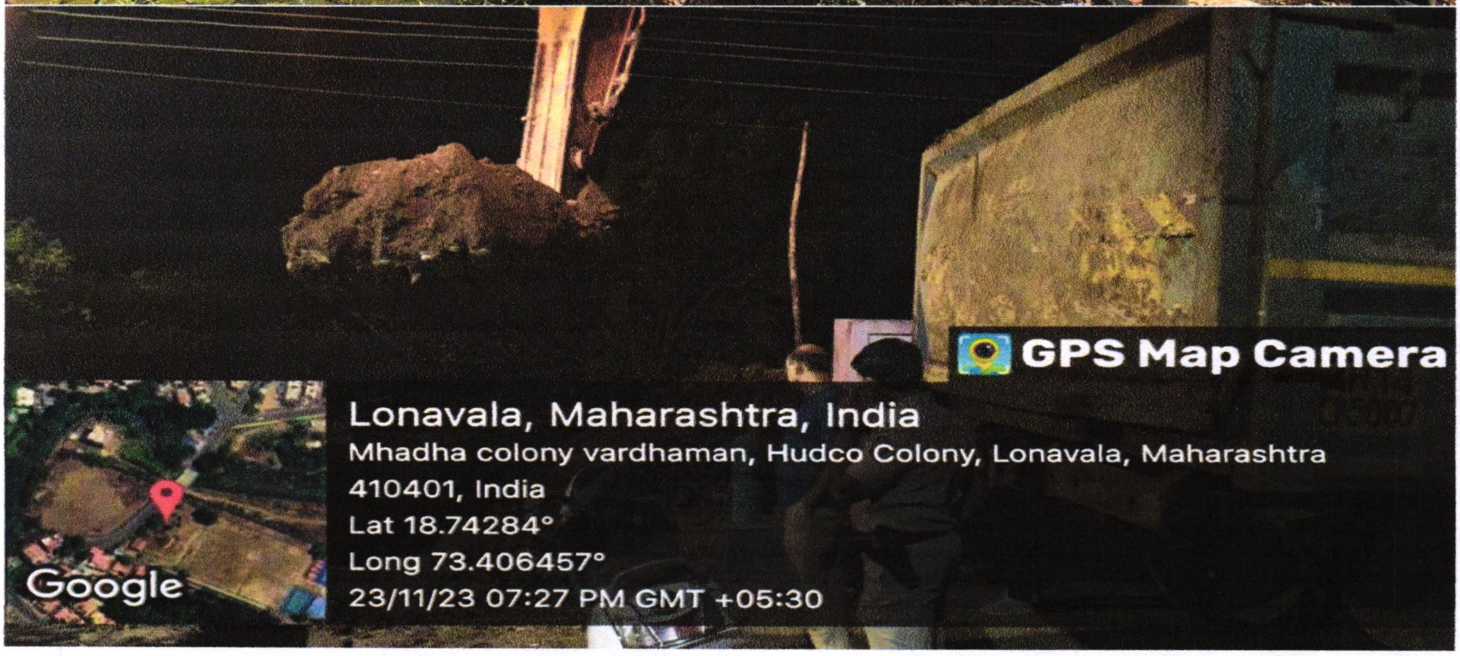
GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.742952, Long 73.406433
11/23/2023 04:37 PM GMT+05:30
Note : Captured by GPS Map Camera

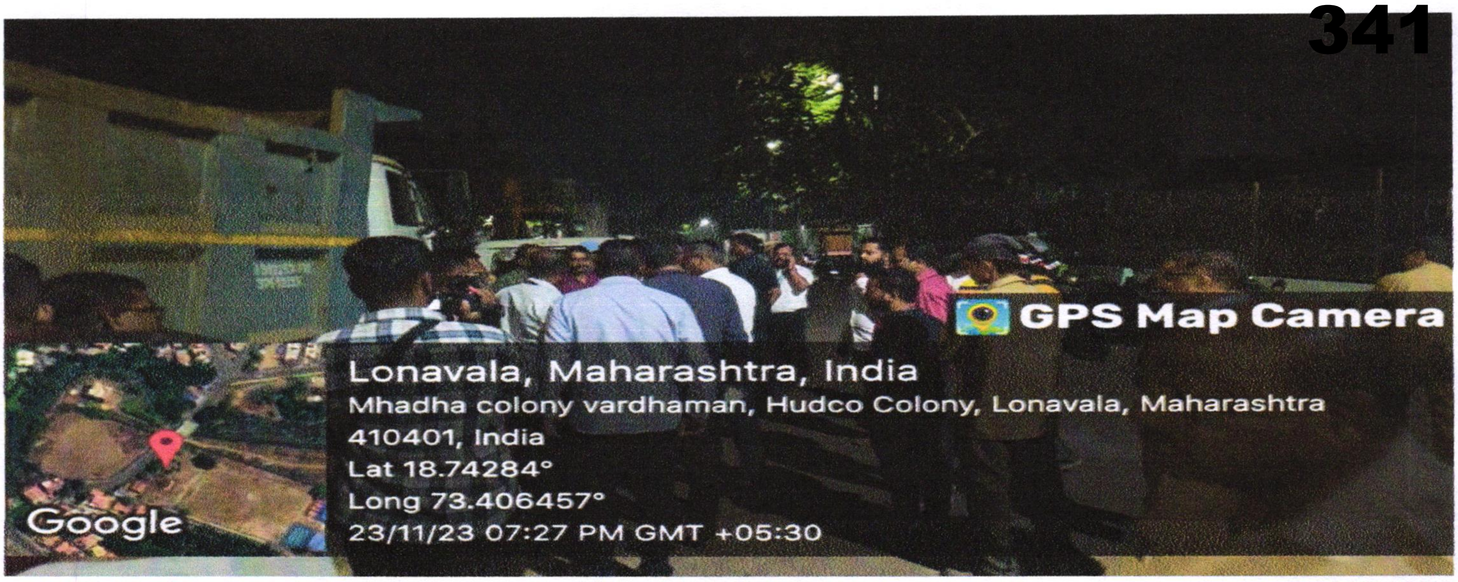
GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.743044, Long 73.406335
11/23/2023 02:05 PM GMT+05:30
Note : Captured by GPS Map Camera

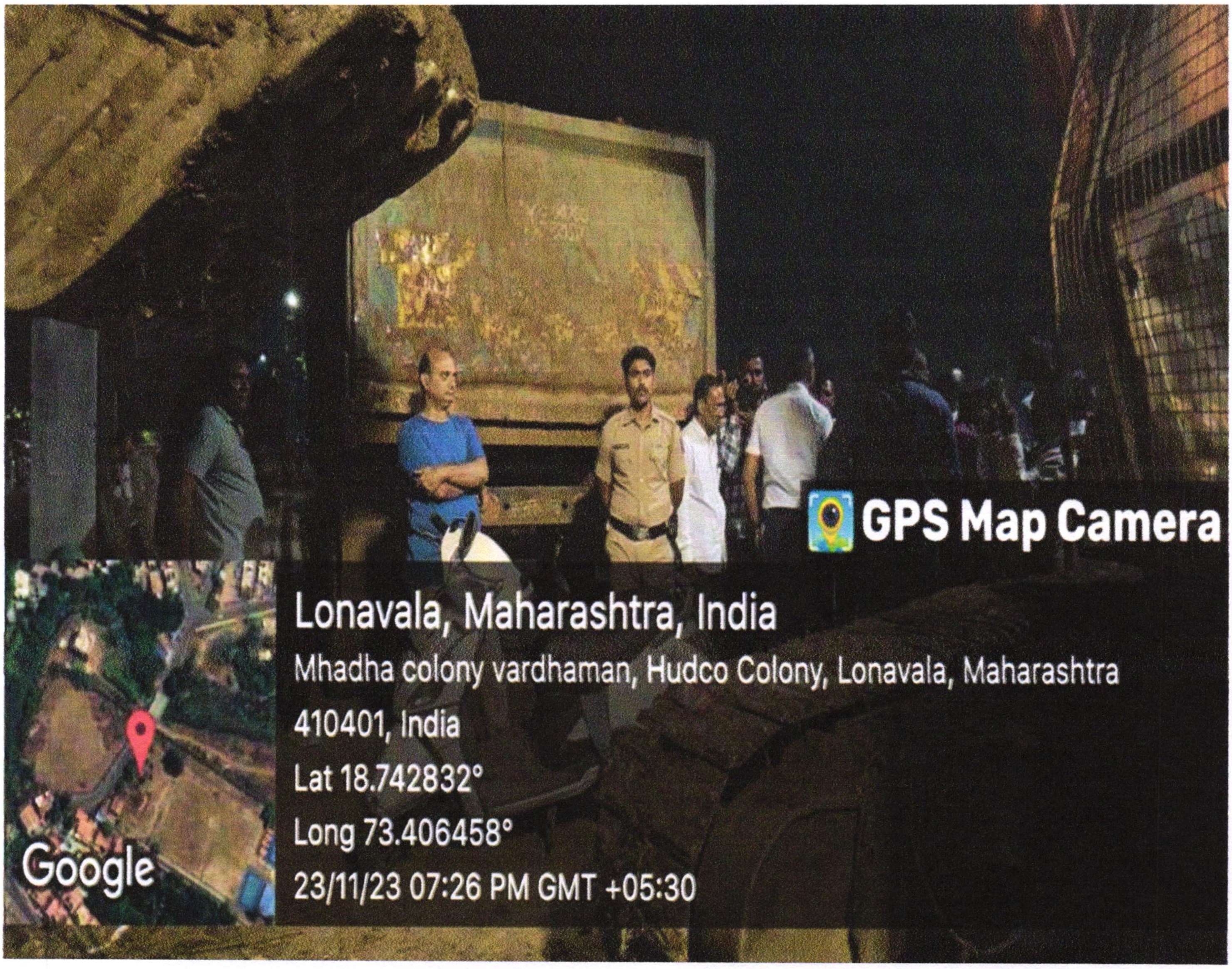

GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.743414, Long 73.406220
11/23/2023 12:28 PM GMT+05:30
Note : Captured by GPS Map Camera
Maps


GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.743617, Long 73.405863
11/23/2023 12:26 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Lonavala,MH,India
Bhangarwadi, Lonavala, 410401, MH, India
Lat 18.743602, Long 73.405848
11/23/2023 11:30 AM GMT+05:30
Note : Captured by GPS Map Camera


GPS Map Camera
Google
Lonavala, Maharashtra, India
Mhadha colony vardhaman, Hudco Colony, Lonavala, Maharashtra 410401, India
Lat 18.74284°
Long 73.406457°
23/11/23 07:27 PM GMT +05:30


GPS Map Camera
Lonavala, Maharashtra, India
Mhadha colony vardhaman, Hudco Colony, Lonavala, Maharashtra
410401, India
Lat 18.74284°
Long 73.406457°
23/11/23 07:27 PM GMT +05:30
Google


GPS Map Camera
Lonavala, Maharashtra, India
Mhadha colony vardhaman, Hudco Colony, Lonavala, Maharashtra
410401, India
Lat 18.742832°
Long 73.406458°
23/11/23 07:26 PM GMT +05:30
Google

JCB
GPS Map Camera
Lat 18.743596, Long 73.405929
11/23/2023 01:27 PM GMT+05:30
Note : Captured by GPS Map Camera

JCB
GPS Map Camera
Lat 18.743596, Long 73.405929
11/23/2023 01:27 PM GMT+05:30
Note : Captured by GPS Map Camera